

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-291(PB)/2017

IN THE MATTER OF:

JK Lakshmi Cement Ltd.

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 07.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent : Ms. Rati Tandon, Advocate

ORDER

Learned Counsel for the respondent requests for a short adjournment on the ground that Mr. Aggarwal, arguing Counsel is indisposed.

List the matter for further consideration on 15th November, 2017.

Sd L

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd L

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

07.11.2017
V.Sethi